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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, NILAM PALACE

C.A. No. 350/1820 of 2016

In the matter of :

An application under Section 19 of  
the Administrative Tribunal Act, 1985 :

- AND -

In the matter of :

1. Prasanta Tudu,

Son of Late Kalipada Tudu,

2. Radha Nath Tudu,

Son of Late Kalipada Tudu,

All are residing at Village - Tentuldega,

Post Office - Melera, Police Station -

Bankul, Block - Ranipur, District - Bankura,

under Khetra Sub-Division, Pin - 722162.

..... Applicant.

- VERSUS -

2. The Union of India, service through  
the Secretary, Department of Income Tax,

Ministry of Law & Justice, Kolkata

Bench, 11, Strand Road, Kolkata-700001.

2. The Principal Chief Commissioner

of Income Tax, West Bengal and Sikkim,

Establishment section, Aayster Bhawan,

Room No. 1/9, P-7, Chowringhee Square,

Kolkata - 700 069.

3. The Joint Commissioner of Income

Tax, Range-55, 54/1, Rafi Ahmed Kidwai

Road, Kolkata - 700 016.

4. The Chief Commissioner of Income

Tax (CCA), Kolkata-1, Aayster Bhawan,

P-7, Chowringhee Square, Kolkata-700069.

5. The A.O./D.D.O.-8, Kolkata - 8,

54/2, Rafi Ahmed Kidwai Road, Kolkata-

700 016.

6. The Pay & Accounts Officer,

Central Pension Accounting Office,

Ministry of Finance, Government of

India, Trikoot-II Complex, Bhikaji Cama  
Place, New Delhi-110 066.

7. The Senior Accounts Officer, Zonal  
Accounts Office, C.B.D.T. Kolkata, 20-B,  
Abdul Hamid Street, 4th floor, Kolkata -  
700 069.

8. The Pay & Accounts Officer, Zonal  
Account Office, Central Board of Direct  
Taxes (Expenditure), 20-B, Abdul Hamid  
Street, 4th floor, Kolkata - 700 069.

9. The Additional Commissioner of Income  
Tax, Range-55 (Kol), 54/1, Rafi Ahmed  
Kidwai Road, Kolkata - 700 016.

..... Respondents.

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

O.A. 350/001820/ 2016

Order dated: 18.12.2019



Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Prasanta Tudu & Anr. .... Applicant.

Versus

Union of India & Ors. .... Respondents.

For the applicant : None

For the respondents : Mr. P.N.Sharma, Counsel

**O R D E R (ORAL)**

**Bidisha Banerjee, Member (J):**

1. None appears for the applicant.
2. Heard Mr. P.N.Sharma, Ld. Counsel for the respondents, who submits that the grievance of the applicant has already been redressed as he has been given pension and, accordingly, the O.A. has become infructuous.
3. On perusal of the record, we find that the applicant has preferred this O.A. seeking the following reliefs:

"(a) To direct the respondents to consider the case of your applicants for sanctioning minor family pension being Memo No. 14/15-16/254 dated 01.06.2016 being P.P.O. No. 569/11600676 dated 30.05.2016 with effect from the death of date of their father died on 24.03.2006 of Late Kalipada Tudu Ex-A.O. & D.D.O./C.I.T.(A)-XV.

(b) Leave may be granted to file this original application under Rule 4(5)(a) of CAT Procedure Rule 1987."

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4. In view of the aforesaid submission made by Lt. Counsel for the respondents, Mr. P.N.Sharma, we are of the view that there remains nothing further for adjudication in the matter. Accordingly, the O.A is disposed of being infructuous. No costs.



(Dr. Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

RK